

show cause notices and prosecutions was also in progress for realisation of the balance of Rs. 1.50 crores.

(ii) Fines ranging from Rs. 25 to Rs. 1,000 are imposed in prosecutions resulting in conviction.

**Joint Management Councils in Public Undertakings**

**2109. Shrimati Savitri Nigam:** Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 1959 on the 10th August, 1966 and state the steps so far taken by Government to implement the decision to establish Joint Management Councils in Public Undertakings?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan): The 5th meeting of the Heads of Public Sector Undertakings held in July, 1966 inter-alia recommended that (i) public sector undertakings should make every effort to set up Joint Management Councils wherever these have not been set up so far, (ii) possibilities of converting the Emergency Production Committees into Joint Management Councils might also be explored and (iii) it should be the task of managements in the public sector undertakings to train and prepare the workers for running of Canteens, Cooperative stores, etc.

These recommendations have been brought to the notice of all the Heads of the public sector undertakings and they have been requested to implement the same under intimation to this Ministry.

**Employment of Repatriates from Burma in the Central Government Employees' Consumer Cooperative Stores, New Delhi**

**2110. Shri N. R. Laskar:**  
**Shri Liladhar Kotoki:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that his

Ministry have issued instructions to all Ministries/Public Undertakings, to assign priority in employment to the repatriates from Burma;

(b) whether the Ministry of Food and Agriculture transmitted these instructions to the Central Government Employees' Consumer Cooperative Stores, New Delhi in this behalf;

(c) if so, number of applications received from the Burmese repatriates and the number of persons appointed; and

(d) if answer to part (b) above be in the negative, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) Instructions were issued by the Ministry of Home Affairs on 4th October, 1965, to all the Ministries/Departments of the Government of India that repatriates from Burma who have migrated to India on or after 1st June, 1963, should be accorded, for employment through Employment Exchange under the Central Government, over-riding priority (in Priority III) in their home State and Priority III in other States. As for Public Undertakings, Ministry of Rehabilitation have suggested to Ministries concerned with such Undertakings that, without prejudice to the claims of employees declared surplus from other Public Sector Undertakings and persons ousted from land acquired for projects, a certain percentage of vacancies in Public Sector Undertakings be made available to repatriates from Burma and Ceylon.

(b) The Central Government Employees' Consumer Cooperative Stores, New Delhi, is not a Public Undertaking but is a Society registered under the Bombay Registration of Societies Act, as extended to the Union Territory of Delhi. This Society is also not under the administrative control of the Ministry of Food and Agriculture. Hence the Ministry of Food and Agriculture, Community Development and Co-operation have not transmitted the instructions re-